

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-506**  
IB-99/ND/2024

**IN THE MATTER OF:**

Nemani Steels Pvt. Ltd.

**.....Applicant**

**Vs.**

Venkatesh Infra Projects Pvt. Ltd.

**.....Respondent**

**SECTION**

U/s 9 IBC

**Order delivered on 15.04.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :

For the Respondent :

**ORDER**

Ld. Counsel on behalf of the Operational Creditor is present and submitted that in terms of order dated 23.02.2024, they have served the Respondents and has filed the proof of service. However, the proof of service is not reflected on the e-portal of this Tribunal. No one is present on behalf of the Corporate Debtor. Ld. Counsel on behalf of the Operational Creditor is once again directed to approach the Registry and cure the defects, if any, so that their proof of service is reflected on the e-portal of this Tribunal. List the matter on **21.05.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**